SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Civil) No.67/2022

DURGA DUTT Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date: 04-04-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.

Mr. Manan Kumar Mishra, Sr. Adv.

Mr. Karunakar Mahalik, AOR

Mr. Upendra Narayan Mishra, Adv.

Mr. Priyanshu Upadhaya, Adv.

Mr. C. P. Singh, Adv.

Ms. Anjul Dwivedi, Adv.

Mr. Vaibhav Shukla, Adv.

For Respondent(s) Mr. K. K. Venugopal, A.G.

Mr. Ankur Talwar, Adv.

Mr. Chinmayee Chandra, Adv.

Mr. Siddhanth Kohli, Adv.

Mr. Shyam Gopal, Adv.

Mr. Rajat Nair, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Polanki Gowtham, Adv.

Mr. Shaik Mohamad Haneef, Adv.

Mr. T. Vijaya Bhaskar Reddy, Adv.

Mr. K. V. Girish Chowdary, Adv.

Ms. Rajeswari Mukherjee, Adv.

Mr. Saket Singh, Adv.

Ms. Sangeeta Singh, Adv.

Ms. Somyashree, Adv.

Mrs. Niranjana Singh, AOR

Mr. Vivek Kohli, A.G.

Mr. Sameer Abhyankar, AOR

Ms. Yeshi Rinchhen, Adv.

Mr. Abhinav Mishra, Adv.

Ms. Nishi Sangtani, Adv.

Mr. Sunil Saraogi, Adv.

Mr. Suhaan Mukerji, Adv.

Mr. Nikhil Parikshith, Adv.

Mr. Vishal Prasad, Adv.

Mr. Abhishek Manchanda, Adv.

Mr. Sayandeep Pahari, Adv.

Mr. Tanmay Sinha, Adv.

M/S. PLR Chambers And Co., AOR

Mr. Avijit Mani Tripathi, AOR

Mr. T. K. Nayak, Adv.

Mrs. K. Enatoli Sema, Adv.

Mr. Amit Kumar Singh, Adv.

Ms. Chubalemla Chang, Adv.

UPON hearing the counsel the Court made the following O R D E R

Learned Attorney General has put in appearance and states that there is a huge amount of material on the website itself with which the petitioner should have apprised himself and which would have given him answers to the questions he is seeking to pose. This is apart from the fact that the Attorney General states that the nature of mandamus sought cannot be granted.

We have put to learned Attorney General that we had issued notice in a very narrow compass for the Government to inform us as to the steps, if any, taken in pursuance to the judgment of this Court in Hon'ble Shri Ranganath Mishra V. Union of India & Ors., 2003 Supp (2) SCR 59.

On behalf of the Union of India, leaned counsel who entered appearance submits that the Solicitor General would be appearing and they would like to place on record the counter affidavit.

The needful be done on behalf of respondent Nos.1 & 2 within four weeks. Some of the other States have also entered appearance and if they so desire they can file their counter affidavits within the same period of time.

Rejoinder, if any, be filed within two weeks, thereafter, as prayed for.

List in the first miscellaneous week of July, 2022 post ensuing summer vacation.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID) COURT MASTER